

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 152-153/2014

AKHILESH @ BARSATI ETC.

..... APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH

..... RESPONDENT(S)

O R D E R

1. Office report dated 03.08.2026 reflects that the appellant, Ram Asrey, could not be served with the alternative arrangement notice and it was returned with illegible remarks. The other appellant, Akhilesh @ Barsati, is represented by learned counsel.
2. The appeals are accordingly dismissed, insofar as the appellant, Ram Asrey, is concerned and shall remain on board only in relation to the other appellant, Akhilesh @ Barsati.
3. Registry may take steps to list the appeal(s) *qua* the sole appellant, Akhilesh @ Barsati, before the regular Court.
4. Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KUMAR)

NEW DELHI;
AUGUST 10, 2026.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRIMINAL APPEAL NOS. 152-153/2014

AKHILESH @ BARSATI ETC. APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH RESPONDENT(S)

Date : 10-08-2026 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
[IN CHAMBER]

For Appellant(s) :

Mr. D.P. Chaturvedi, Adv.
Mr. Tarun Kumar Thakur, Adv.
Mrs. Parvati Bhat, Adv.
Mr. Abhay Choudhary M, Adv.
Ms. Anuradha Mutatkar, AOR

For Respondent(s) :

Mr. Rohit K. Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

In terms of the signed order, the appeals are dismissed, insofar as the appellant, Ram Asrey, is concerned and shall remain on board only in relation to the other appellant, Akhilesh @ Barsati.

Registry may take steps to list the appeal(s) *qua* the sole appellant, Akhilesh @ Barsati, before the regular Court.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR(DIVYA BABBAR)
COURT MASTER (NSH)
(signed order is placed on the file)